(d) As per the estimates made by the Ministry of Steel, the demand of finished steel during the year 2001-02 would be almost matched by the supply.

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(c) Yes, Sir. During the year 1995-96, India exported about 1.5 million tonnes of saleable steel

Fund for construction of Marriage Hall for Muslims

2094. SHRI. SAIFULLA: Will the Minister of WELFARE be pleased to

- (a) whether Government have a proposal to give funds for construction of marriage hall for Muslims in the States; and
- (b) if so, what is the progress in this regard?

THE MINISTER OF WELFARE (SHRI **BALWANT** SINGH RAMOOWALIA): (a) No, Sir. However, the Central Wakf Council, a statutory body established by the Central Government under the Wakf Act, receives an annual grant-in-aid from - the Central Government for execution of a scheme for development of urban Wakf proper-tids. Under the said scheme the Council gives loan assistance to Wakf Boards/ Wakf Institutions for construction of commercially viable buildings such as Shopping Complexes, Community Halls, Residential Complexes as also Marriage Hulls on urban Wakf lands so that their financial position is improved and they are able to enlarge the areas of their welfare and charitable activities.

(b) Does not arise.

New Welfare Schemes for Tribals

2095. SHRI SHIV CHARAN SINGH: SHRI PARAG CHALIHA:

Will the Minister of WELFARE be pleased to state:

(a) the details of different welfare schemes in vogue for tribals of Assam, Madhya Pradesh and Rajasthan;

- (b) whether Government are considering introduction of new such schemes; and
- (c) if so, the details thereof and if not the reasons therefor?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA): (a) The Ministry of Welfare has introduced the following schemes for the socio- economic development of the tribals in the country including those in Assam, Madhya Pradesh and Rajasthan:

- (1) Special Central Assistance.
- (2) Grant under Article 275(1) of the Contitution.
- (3) Girls Hostels for STs.
- (4) Boys Hostels for STs.
- (5) Ashram Schools in Tribal-Sub Plan Areas.
- (6) Educational Complex for ST girls in Low Literacy Pockets. (This scheme is not applicable to Assam).
- (7) Vocational Training Centres.
- (8) Research and Training.
- (9) Aid to Voluntary Organisations.
- (10) Grant in aid to State Tribal Development Co-operative Corporations.
- (11) Village Grain Bank (Introduced in the current year 1996-97 and is not applicable to Assam).
- (b) and (c) There is not proposal at present to introduce new schemes.

पुरान जाति को अनुसूचित जनजातियों की सूची में शामिल करना

2096. श्री ज्ञान रंजनः क्या कल्याणं मंत्री यह बताने की कृपा करेंगे किः

(क) क्या बिहार में रांची ज़िले के सोना-हातु और तमाड़ तथा पश्चिमी सिंहभूम के इचागढ़ प्रखण्ड में पुरान जाति के लगभग 1200 परिवार रहते हैं,

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- (ख) क्या बिहार सरकार के कार्मिक और प्रशासनिक सुधार विभाग ने अपने 3 जनवरी, 1985 के पत्र सं॰ वि॰ 1-109/84 का॰ 5 के द्वारा पुरान जाति को अनुसूचित जनजातियों की सूची में शामिल करने हेतू सिफारिश की थी: और
- (ग) यदि उपर्युक्त भाग(क) और (ख) के उत्तर स्वीकारात्मक है तो क्या सरकार बिहार की पूरान जाति को अनुसुचित जनजातियों की सूची में शामिल करने का विचार रखती है, यदि हां, तो कब तक और यदि नहीं, तो इसके क्या कारण हैं?

कल्याण मंत्री (श्री बलवन्त सिंह रामुवालिया):

- (क) अनुसुचित जनजाति की सूची में पुरान समुदाय को शामिल करने की सिफारिश करते समय बिहार सरकार द्वारा भेजी गई सामग्री से पता चलता है कि इनकी जनसंख्या लगभग 10,000 है और ब्यौरे एकत्र किए जारहे हैं।
- (ख) बिहार सरकार ने अपने दिनांक 3 जनवरी, 1984 के पत्र के अंतर्गत अनुसूचित जनजातियों की सूची में प्रान को शामिल करने की सिफारिश की है।
 - (ग) राज्य सरकार का प्रस्ताव विचाराधीन है।

Harassment of Farmers by **Management of Sugar Factories**

- 2097. SHRI V. HANUMANTHA RAO: Will the Minister of FOOD be pleased to state:
- (a) whether Government will consider nominating one Director on the Board of every sugar factory in the country;
- (b) whether farmers are frequently harassed by the management of sugar factoreis regarding payments;
- (c) whether it is also a fact that cane is underweighed as a routine course in sugar foactories; and
- (d) in what manner Government pro pose to curb such irregularities in sugar factories?

THE MINISTER OF FOOD (SHRI DEVENDRA PRASAD YADAV): (a) to (d) The State Governments and functionaries working under them have the

necessary authority to attend to the complaints of farmers in respect of matters like under-weighment of cane, payment of cane arrears etc. Every sugar factory is managed by its own Board of Directors appointed under its respective memorandum and articles of association. The Central Government does not appoint Directors on the Boards of every sugar factory in the country.

Latest estimated of coal reserves

2098. SHRI ASHOK MITRA: Will the Minister of COAL be pleased to state:

- (a) the latest estimate of coal reserves in the country considered available for commercial exploitation over the long
- (b) the nature and magnitude of investments proposed to be undertaken in the course of the forthcoming decade to tap these reserves: and
- (c) the measures undertaken by Government to encourage the development of by-products of coal and widespread industrial use of such by-products?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): (a) As on 1st January, 1996 the total coal reserves of the country as estimated by the Geological Survey of India(GSI) is about 201.95 billion tonnes upto a depth of 1200 metres. No Firm estimates are available about the reserves that can be considered as commercially exploitable in the long run. However, since 68 billion tonnes of the reserves estimated by GSI fall in the proved category upto a depth of 600 metres, broadly, the recoverable reserves can be reckoned as 30 billion tonnes aproximately.

(b) The projections for Ninth Plan have not been firmed up. The Planning Commission has constituted a Working Group on Coal and Lignite to prepare an approach paper for the Ninth Plan. As per tentative estimates made in the approach